

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 37 (RE-2005) / 2004-2009

NEW DELHI, DATED 9th January, 2006

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

1. The Import Policy of the following items shall be amended to read as follows:

Exim Code	Item Description	Policy	Policy Conditions
8525 20 17	Cellular telephone	Free	Import of <i>Fixed wireless Phones</i> is free.
8525 20 19	Other	Free	Radio communication equipment including VHF, UHF and microwave communication equipment not permitted to be imported except against a licence to be issued by the WPC wing of Ministry of Communications

8525 20 99

Other

Free

**and Information Technology.
Not permitted to be imported
except against a licence to be
issued by the WPC wing of
Ministry of Communications
and Information Technology.**

2. The Import Licensing Notes No. (1) of Chapter 85 to Schedule – 1 (Imports) stands deleted.
3. The words “Ministry of Communication” appearing in Column-4 against Exim Codes – 85251010, 85251020, 85252015 and 85252092 of ITC(HS) Classifications of Export and Import Items, 2004-09 shall be amended to read as “Ministry of Communications and Information Technology”.
4. This issues in public interest.

(K.T. Chacko)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No.01/93/180/47/AM06/PC-1B)